

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

**HON'BLE MR. A.K. GAUR , MEMBER (J).
HON'BLE MRS. MANJULIKA GAUTAM, MEMBER (A)**

Original Application Number. 899 OF 2002.

ALLAHABAD this the **10th** day of **February, 2010.**

D.C. Ojha, S/o Late R. Ojha, R/o 200, New Mohal, Mughalsarai, District-Chandauli.

.....Applicant.

VE R S U S

1. Union of India through the General Manager, E. Rly., Calcutta.
2. The Senior D.P.O, E. Rly, Mughalsarai, District- Chandauli.Respondents

Advocate for the applicant: Sri S.K. Dey
Sri S.K. Mishra

Advocate for the Respondents : Sri K.P. Singh

O R D E R

(By Hon'ble Mr. A.K. Gaur, J.M)

Grievance of the applicant in the instant case is that his junior Sri T. Ojha, O.S. Gr. II is getting more salary than the applicant. Learned counsel for the applicant at the very out set submitted that the applicant has already preferred representation dated 18.07.2002/Annexure A-12 of O.A to the Senior D.P.O, E. Rly, Mughalsarai, District- Chandauli (respondent No. 2) and his grievance might be redressed if a direction is given to the competent authority/respondent No. 2 to pass appropriate reasoned speaking order on said representation within specified period of time.

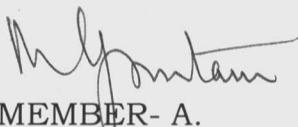
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2. Having heard counsel for both sides, we hereby direct the applicant to file a certified copy of this order alongwith additional representation , if so advised, to the Senior D.P.O, E. Rly, Mughalsarai / respondent No. 2 within 2 week from the date of receipt of certified copy of this order. In case the certified copy of the judgment is filed within stipulated period of time (as contemplated above), the competent authority/ Senior D.P.O, E. Rly, Mughalsarai shall consider and decide the representation dated 18.07.2002 (Annexure A-12 of O.A) by a reasoned and speaking order within a period of two months on receipt of certified copy of the order and communicate the decision to the applicant.

3. With the aforesaid directions, the O.A is disposed of finally with no order as to costs.

Be it noted that we have not passed any order on merits of the case.



MEMBER- A.



MEMBER- J.

/Anand/